ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ – ೪ಎ Part – IVA	ಬೆಂಗಳೂರು, ಸೋಮವಾರ, ೦೫, ಜುಲೈ, ೨೦೨೧(ಆಷಾಢ, ೧೪, ಶಕವರ್ಷ, ೧೯೪೩) BENGALURU, MONDAY, 05, JULY, 2021 (ASHADHA, 14, SHAKAVARSHA, 1943)	ನಂ. ೬೮೩ No. 683

PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO: DPAL 30 SHASANA 2021, BENGALURU, DATED: 05.07.2021

The Karnataka Contingency Fund (Amendment) Ordinance, 2021 ಇದಕ್ಕೆ 2021ರ ಜುಲೈ ತಿಂಗಳ 03ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2021ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ: 05 ಎಂಬುದಾಗಿ ದಿನಾಂಕ 05ನೇ ಜುಲೈ 2021ರಂದು ಕರ್ನಾಟಕ ವಿಶೇಷ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

KARNATAKA ORDINANCE NO. 05 OF 2021

THE KARNATAKA CONTINGENCY FUND (AMENDMENT) ORDINANCE, 2021

(Promulgated by the Governor of Karnataka in the Seventy second year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 05th day of July, 2021)

An Ordinance further to amend the Karnataka Contingency Fund Act, 1957 (Karnataka Act 11 of 1957) to provide for increase of the amount in the Karnataka Contingency Fund.

Whereas it is expedient further to amend the Karnataka Contingency Fund Act, 1957 (Karnataka Act 11 of 1957) to increase the amount of the Karnataka Contingency Fund as provided in this Ordinance to release amount to meet urgent expenses towards programs or schemes to control Covid-19 2nd wave and whereas it is expedient to incur expenditure on Medicines, Oxygen, ventilators and vaccines for the treatment of covid-19 patients.

And whereas both the Houses of the State Legislature are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to provide for a temporary increase of the amount in the Karnataka Contingency Fund.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Contingency Fund (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. Amendment of section 2.- In section 2 of the Karnataka Contingency Fund Act, 1957 (Karnataka Act 11 of 1957) for the words “five hundred crores” the words “one thousand five hundred crores” shall be substituted.

VAJUBHAI VALA
GOVERNOR OF KARNATAKA

By order and in the name of the
Governor of Karnataka,

(K. DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary Affairs and
Legislation

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ
ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 30 ಶಾಸನ 2021, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 05.07.2021.

The Karnataka Contingency Fund (Amendment) Ordinance, 2021 ಇದಕ್ಕೆ 2021ರ ಜುಲೈ ತಿಂಗಳ 03ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2021ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ: 05 ಎಂಬುದಾಗಿ ದಿನಾಂಕ 05ನೇ ಜುಲೈ 2021ರಂದು ಕರ್ನಾಟಕ ವಿಶೇಷ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

2021 ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ- 05
ಕರ್ನಾಟಕ ಸಾದಿಲ್ವಾರು ನಿಧಿ (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2021

(ಭಾರತ ಗಣರಾಜ್ಯದ ಎಪ್ಪತ್ತೆರಡನೇ ವರ್ಷದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರಿಂದ ಪ್ರಖ್ಯಾಪಿತವಾಗಿ 2021 ರ 05ನೇ ದಿನಾಂಕದಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಮೊದಲು ಪ್ರಕಟವಾಗಿದೆ).

ಕರ್ನಾಟಕ ಸಾದಿಲ್ವಾರು ನಿಧಿಯಲ್ಲಿ ಮೊತ್ತವನ್ನು ಹೆಚ್ಚಿಸುವುದಕ್ಕಾಗಿ ಉಪಬಂಧಿಸಲು ಕರ್ನಾಟಕ ಸಾದಿಲ್ವಾರು ನಿಧಿ ಅಧಿನಿಯಮ, 1957ನ್ನು (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 11) ಮತ್ತಷ್ಟು ತಿದ್ದುಪಡಿ ಮಾಡಲು ಒಂದು ಅಧ್ಯಾದೇಶ.